

APPEALS TO QUEEN IN COUNCIL ACT, 1839

ACT NO. XI. OF 1839

(Rep., Act 8 of 1868)

[22th November, 1839.]

*Passed by the Hon'ble the President of the Council of India in Council, on the 22th April, 1839.*

**I.** IT is hereby enacted, that from the time of the passing of this Act, no Stamp duty or Institution fee shall be payable in respect of any proceeding in any Appeal, or in respect of any paper or copy of any paper necessary for any Appeal from any Court of the East India Company to Her Majesty in Council.

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